

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 325**

IA-5182/2021, IA-2678/2021, A-2966/2022

**IN**

**IB-480(ND)/2020**

**IN THE MATTER OF:**

M/s. Salasar Builders

.... Petitioner/Applicant

Vs.

Rangraj Properties Pvt. Ltd.

.... Respondent

**Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 01.05.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Amol Vyas, Mr. Danish Akhtar, Advs. In IA-2966/20202

For the Respondent : Mr. Amol Vyas, Mr. Danish Akhtar, Advs. In IA-2678/2021

**ORDER**

Due to paucity of time, the matter is adjourned to  
**28.05.2024.**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**